

**Tackling of large dumping grounds**

2340. SHRI SACHIN RAMESH TENDULKAR: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether the Ministry has taken due cognizance of fire at the Deonar dumping yard, Mumbai earlier this year;

(b) whether the Ministry intends to formulate any policy to tackle such large scale dumping grounds from metropolitan cities; and

(c) whether the Ministry intends to formulate a national policy for garbage disposal that can be adopted by all States and cities?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ANIL MADHAV DAVE): (a) Yes, Sir.

(b) and (c) The Ministry has comprehensively revised Municipal Solid Waste (Management and Handling) Rules, 2000 and notified the Solid Waste Management (SWM) Rules in April, 2016 for environmentally sound management of solid waste at all locations including the dumping grounds for waste in metropolitan cities. The SWM Rules, 2016 emphasizes upon resource recovery, recycling and reuse by way of segregation of waste through involvement of the waste pickers and self help groups, channelization of the dry and recyclable waste, use of biodegradable waste for composting, vermi composting and bio-methanation, utilizing combustible fraction of waste for refused derived fuel and energy recovery, and permitting only the non-useable, non-recyclable, non-biodegradable, non-combustible and non-reactive inert waste and residues from waste processing facilities to go to sanitary landfill for minimizing the requirement of landfill sites.

**Solid waste management in metros**

2341. SHRI SACHIN RAMESH TENDULKAR: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether the Ministry has considered a solid waste management policy or a binding law for metropolitan cities to follow;

(b) if not, what are the long-term solutions for mega cities like Mumbai, Delhi and other cities that have such large garbage dumps; and

(c) whether the Ministry has consulted the experts in waste management and the countries which have faced such problems earlier?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ANIL MADHAV DAVE): (a) to (c) The Ministry

has comprehensively revised Municipal Solid Waste (Management and Handling) Rules, 2000 and notified draft revised rules in June, 2015 which is applicable in all the urban areas in the country including metropolitan cities. The Rules making process involve draft publication inviting public objections and suggestions. Extensive stakeholder consultations were organized in New Delhi, Mumbai and Kolkata wherein major industry and commerce associations, industrial units, experts in various fields were invited. Consultative meetings with State Governments and State Pollution Control Boards were held on the draft Rules. The suggestions and objections received on these draft rules have been examined by the Working Group constituted by the Ministry. Based on the recommendations of the Working Group, Solid Waste Management (SWM) Rules, 2016 has been notified in April, 2016. The SWM Rules, 2016 emphasizes upon resource recovery, recycling and reuse by way of segregation of waste through involvement of the waste pickers and self help groups, channelization of the dry and recyclable waste, use of biodegradable waste for composting, vermi composting and bio-methanation, utilizing combustible fraction of waste for refused derived fuel and energy recovery, and permitting only the non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive inert waste and residues from waste processing facilities to go to sanitary landfill for minimizing the requirement of landfill sites. The Rules also provide for bio-remediation or scientific capping of sanitary landfill/dumpsite etc.

#### **Deforestation in Jashpur district**

2342. SHRI RANVIJAY SINGH JUDEV: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether deforestation in a large scale has been done in Jashpur district in Chhattisgarh specially in Sanna and Pandrapath area; and

(b) whether Government would demarcate the forest land and replant trees in Jashpur district specially in its Sanna, Pandrapath, Bagicha, Tapkara, Manora, Kasabel, Duldula, Pathalgoan areas as climate change is taking place due to massive deforestation and not planting trees?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ANIL MADHAV DAVE): (a) As per the report received from the State of Chhattisgarh, no large scale deforestation has been reported in Jashpur district including Sanna and Pandrapath area.

(b) As per report received from the State of Chhattisgarh, afforestation activities are being undertaken as per the provisions of the Working Plan of Jashpur forest division. The details of plantation activities carried out during the last two years as